

Indus river system as flood control measure and for ensuring a sustained yield of water in these streams and if so, what are the details thereof; and

(b) what action has so far been taken by the concerned Governments in this matter?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANOBHAI KOTADIA): (a) No, Sir. The Indus Waters Treaty, 1960, *inter-alia* only provides for 'Future Co-operation' between India and Pakistan in the optimum development of the River (of the Indus system) particularly in the installation of hydrologic observation stations carrying out of new drainage works and undertaking of engineering works by mutual agreement.

(b) Does not arise.

Indo-Nepal Agreement for afforestation of the Himalayas

303. SHRI SHABBIR AHMAD SALARIA: Will the Minister of WATER RESOURCES be pleased to state whether Government propose to enter into an agreement with the Government of Nepal for afforestation of the Himalayas as a flood control measure in view of the fact that floods in Uttar Pradesh, Bihar and West Bengal generally originate from Nepal due to large scale deforestation in the Himalayan range of that country?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANOBHAI KOTADIA): There is no such proposal, Sir.

I.T. Arrears of top film actors and actresses

304 SHRI R. T. GOPALAN: Will the Minister of FINANCE be pleased to state

(a) what is the amount of arrears of top film actors and actresses by way of income-tax and other taxes which is due from them at present; and

(b) what steps are being taken by Government to realise these huge arrears from these film personalities?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE):

(a) As on 30-6-89, there were fifty three top film actors and actresses who owed income-tax/wealth tax/gift-tax of over Rs. 1 lakh each. The total amount due from them was about Rs. 7.12 crores.

(b) Major portion of the above arrears is disputed in appeals etc. and recovery of Rs. 3.40 crores have been stayed. Out of the balance, in some cases the assessee have been allowed to pay taxes in instalments. In a few other cases, petitions for waiver of interest are under consideration. In the remaining cases, action for recovery like levy of penalty for non-payment, attachment of assessee's bank accounts etc. and issue of recovery certificates has been taken. The recovery certificate enables the Tax Recovery Officer to attach and sell the assets of defaulter and even resort to arrest/detention of the defaulter in suitable cases.

Convictions under Narcotic Drugs and Psychotropic substances Act

305. SHRI KRISHNA KUMAR BIRLA: Will the Minister of FINANCE be pleased to state:

(a) what is the number of convictions since the amended Narcotic Drugs and Psychotropic Substances Act, of 1988 came into force;

(b) how many of the convicted narcotic offenders became liable for forfeiture of their property under the above Act;

(c) in how many cases forfeiture processes have been initiated stating the results achieved; and

(d) if the answer to part (a) above be in the negative, what are the difficulties in initiating such action under the Act?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE) (a) According to the reports received so far by the Narcotic Controls Bureau from the Central and State Government enforcement agencies, 58 persons have been